

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH FRIDAY 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.211/Del/2019**

**Assessment Year : 2015-16**

<b>Nitin Verma, K-20, 3<sup>rd</sup> Floor, Sawan Park Ashok Vihar, New Delhi PAN-ADQPV0686E</b>	<b>Vs</b> .	<b>Income Tax Officer, Ward-34(4), New Delhi</b>
(Appellant)		(Respondent)

Appellant by : None

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **22.01.2021**

Date of pronouncement : **22.01.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), New Delhi dated 25.06.2018.

2. The assessee, vide its letter dated 05.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was announced on conclusion of Virtual Hearing on 22.01.2021.

***Sd/-***  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

***Sd/-***  
**(G.S. PANNU)**  
**VICE PRESIDENT**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar